

(c) what other assistance Government propose to give to newspaper industry?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) and (c). The matter is engaging the attention of the Government.

### **Economic Offences**

\*12. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of FINANCE be pleased to state:

(a) the number of cases of economic offences which were shelved or closed during the last five years; and

(b) whether Government propose to re-open any of these cases?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) No case of economic offences has been shelved or closed during the last years. However, in a few cases of Income-Tax offences, prosecutions sanctioned were withdrawn on further indepth examinations of the relevant Direct Tax laws and regulations and the applicability of schemes such as the Amnesty Scheme (1985-87) framed under those regulations.

(b) There is no such proposal at present.

### **White Paper on Country's Economy**

\*13. SHRI P. CHIDAMBARAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to lay a White Paper on the state of the economy on the Table of the House; and

(b) if so, when?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) A paper on the current economic situation is proposed to be circulated.

(b) In the current session of the Lok Sabha.

[*Translation*]

### **Utilisation of Foreign Debts**

\*14. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of FINANCE be pleased to state:

(a) the amount of foreign debts and outstanding interest thereon, country-wise;

(b) the extent of loans taken for the payment of interest and when each such loan was taken during the last three years;

(c) whether Government propose to set up a high-level Commission to ascertain whether these foreign loans were properly utilised; and

(d) if so, the time by which such a Commission is to be set up?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) A statement if given below.

(b) Payment of interest on loans outstanding are made from our exports and gross invisible earnings. As such no loans were contracted for the payment of interest in the past.

(c) and (d). No, Sir. Government have, however, been following a cautious policy of external borrowings and closely monitoring the utilisation of these loans.

**STATEMENT***External debt outstanding as on 31.3.1989 and payment of interest during 1989-90**(Rs. Crores)*

<i>Sl. No.</i>	<i>Name of Country Government Account</i>	<i>Debt outstanding as on 31.3.1989</i>	<i>Payment of Interest during 89-90 (Estimates)</i>
1	2	3	4
1.	Austria	61.43	1.37
2.	Belgium	152.32	1.06
3.	Canada	904.58	0.01
4.	France	1534.36	76.82
5.	F.R.G.	3913.93	65.09
6.	Denmark	206.29	0.00
7.	Italy	214.79	3.62
8.	Japan	4633.39	165.90
9.	Netherlands	1372.97	32.41
10.	U.K.	514.59	0.36
11.	U.S.A.	4254.21	92.78
12.	Switzerland	36.34	1.04
13.	Abu Dhabi	13.89	0.51
14.	Kuwait Fund	320.29	13.87
15.	Saudi Fund	84.83	3.05
16.	U.A.E.	46.10	1.10
17.	Czechoslovakia	15.04	0.10
18.	Hungary	0.37	0.01
19.	Poland	0.05	0.00

(Rs. Crores)

Sl. No.	Name of Country Government Account	Debt outstanding as on 31.3.1989	Payment of Interest during 89-90 (Estimates)
1	2	3	4
20.	U.S.R.R.	1416.81	45.06
21.	Iran	423.56	0.82
	TOTAL	20120.14	504.98
<i>Non-Government Account</i>			
1.	Canada	10.45	0.55
2.	F.R.G.	345.24	8.12
3.	U.S.A.	50.11	2.46
	TOTAL:	405.80	11.13
	GRAND TOTAL:	20525.94	516.11

N.B.— The above figures do not include borrowings from multilateral institutions and external commercial borrowings since these cannot be allocated by country.

*[English]*

(c) if so, when; and

**Separate High Court for Arunachal Pradesh at Itanagar**

(d) if not, the reasons therefor?

\*15. SHRI P.K. THUNGON: Will the Minister of LAW AND JUSTICE be pleased to state:

(b) whether the people from Arunachal Pradesh are required to travel long distances to get justice from Guwahati High Court;

(b) if so, whether there is a proposal to establish a separate High Court for Arunachal Pradesh at Itanagar;

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The Jurisdiction of Guwahati High Court extends over Arunachal Pradesh.

(b) to (d). Even though it has been decided to establish a separate High Court for each of the States in the north-eastern region, the Government of Arunachal Pradesh have opted for a Circuit Bench of the Guwahati High Court for the present.